

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO.2350
TO BE ANSWERED ON 01.08.2022**

BONUS FOR KENDRIYA VIDYALAYA STAFF

2350. ADV. DEAN KURIAKOSE:

Will the Minister of EDUCATION be pleased to state:

- (a) whether Diwali Bonus to non-gazetted officials/ teachers of Kendriya Vidyalaya from 2015 till date be paid and if so, the details thereof and if not, the reasons therefor;
- (b) whether any order with regard to disbursement of Diwali Bonus for the year 2021-22 has been issued and if so, the details thereof and if not, the reasons therefor;
- (c) whether any order with regard to disbursement of Diwali Bonus from the year 2015-16 to 2021-22 has been issued and if so, the details thereof and if not, the reasons therefor; and
- (d) whether the interest against the arrears with regard to Diwali Bonus since 2015-16 till date will be paid to them and if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

(a) to (d) The Government issues order / Office Memorandum (OM) for payment of adhoc bonus to eligible Central Government employees. Conventionally, pursuant to issuance of order / OM regarding grant of adhoc bonus to Central Government employees, the Government vide specific order/OM extends the payment of adhoc bonus to eligible employees of Autonomous Organizations / Quasi-Government Organizations / Statutory Bodies etc. set up by and funded / controlled by the Central Government. The last such order / OM for grant of adhoc bonus to eligible employees of Autonomous Bodies for the accounting year 2014-15 was issued by the Government vide OM dated 26.10.2015. In view of the financial implications for extending adhoc bonus to various Autonomous Bodies, no such order / OM was issued by the Government for the accounting year 2015-16 and onwards.
